

ITEM NO.34

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 28092-28093/2014

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 30/11/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 21.07.2015 of this Court in respect of the respondent Nos.1 & 3.

Ld.counsel for the respondent No.2 has failed to cure the defects in the vakalatnama in spite of last chance granted. Therefore, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further directions. Await orders and list thereafter.

(M V RAMESH)
Registrar

SB